

KURNOOL AND BUNGANPILLY ACT 1843

ACT No. X. OF 1843

(Rep., by Act 23 of 1858)

[15th July, 1843].

Passed by the Right Hon'ble the General o India in Council, on the 15th of July, 1843.

AN Act for the Administration of Justice and Collection of the Revenue in the Districts of Kurnool and Bunganapilly.

I. Administration of Civil and Criminal Justice and Police and Superintendence of all Revenue affairs in the Districts of Kurnool and Bunganapilly vested in an Agent to be appointed by Government of Fort St. George with Assistants similarly appointed.-It is hereby enacted that from and after the First day of September 1843, the Administration of Civil and Criminal Justice, the Superintendence of the Police, and the Collection and Superintendence of the Revenues of every description within the Districts of Kurnool and Bunganapilly shall vest in such Agent to the Governor of Fort St. George shall be exercised by the said Agent with the aid of such Assistants as may be appointed by the said Governor in Council.

II. Government of Fort St. George may prescribe rules for guidance of Agent and his Subordinates. And may fix the limit of final Civil Jurisdiction and of Appeals. And may define authority of Agent in Criminal trials, and what cases shall be submitted to Foujdaree Udalut.-And it is hereby enacted, that it shall be competent to the Governor in Council of Fort St. George, by and Order in Council, to prescribe such Rules as he may deem proper for the Guidance of the Agent aforesaid, and of all the Officers subordinate to his control and authority, and to determine to what extent the decision of the Agent in Civil Suits shall be final, and in what Suits an Appeal shall lie to the Sudr Udalut, and to define the authority to be exercised by the Agent in Criminal trials, and what cases he shall submit to the decision of the Foujdaree Udalut.

III. On trials referred Foujdaree Udalut shall pass judgment or pass order as in cases referred from a Judge of Circuit.-And it is hereby enacted, that upon the receipt of any Criminal trails referred by the Agent under the Rules which may be hereafter prescribed by the Governor in Council, the Foujdaree Udalut shall proceed to pass a final judgment, or such other order as may after mature consideration, seem to the Court requisite and proper, in the same manner as if the trial had been sent up in ordinary course from a Judge of Circuit.

IV. Civil Appeals to be decided by Sudr Udalut as appeals from Provincial Courts.-And it is hereby enacted, that upon the receipt of any Appeal from a decree of the Agent, duly preferred under the rules to be prescribed as aforesaid, the Court of Sudr Udalut shall proceed to try and determine it in the same manner as Appeals from the Provincial Courts.

V. Government of Fort St. George competent with the previous sanction of the supreme Government to make alterations in the limits of the jurisdiction of the Agent.-And it is hereby

enacted, that it shall be competent to the Governor in Council of Fort St. George, by an Order in Council, to make from time to time with the previous sanction of the Governor General of India in Council, such alterations in the limits of the aforesaid Districts placed under the jurisdiction of the said Agent as he may deem expedient.
